

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2830
ANSWERED ON:07.12.2000
CASES AGAINST POLITICIANS
SUSHILA SAROJ

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government have taken steps for disposal of cases pending in the Courts against the politicians and senior bureaucrats on priority basis;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

(a)to(c): In Arivazhagan Vs. State, the Supreme Court of India, vide judgement dated 8th March, 2000 (reported in 2000(2) SCALE 263) inter alia, directed that :-

‘... It is true that the concept of speedy trial must apply to all trials, but in the trials for offences relating to corruption the pace must be accelerated with greater momentum due to a variety of reasons.....’

Government has taken various steps for speedy disposal of cases. These include, inter alia, establishment of Special Courts (including Special CBI Courts)/tribunals.